

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

C.C.R. NO. 177/2002
IN
O.A. No. 111/1995

This the 22nd day of November, 2002

HON'BLE SHRI M.P. SINGH, MEMBER (A)
HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Anil Kumar, 8/a 20 years,
Son of Shri Brindaban, resident of
Village Mahadevan, Post Office Rasin,
Tehsil Atgrra, District Banda.Applicant
(By Advocate : Shri R. Verma)

Versus

Shri Ram Nath Yadav,
Sun Divisional Inspector of Post Offices,
Karvi Sub Division,
Karvi, now Chitrakoot, District - BandaRespondents.

(By Advocate : Km. S. Srivastava)

ORDER (ORAL)

By Hon'ble Mrs. Meera Chhibber, Member (J) :

This CP was filed by the applicant, and it was stated by the applicant that in spite of the directions given by this Tribunal in OA No. 1552/1992 along with OA No. 111/1995, the respondents have not complied with the aforesaid directions. The notices were issued to the respondent, who has now filed the affidavit stating therein that Shri Santosh Kumar had filed the representation before the Superintendent of Post Offices, Banda on 3.5.2002 which was decided on 11.6.2002 confirming his regular appointment as he has been working in the department since 1995. The order is also annexed with the counter affidavit. We have seen that in the order dated 11.2.2002 in OA No. 1552/2002 along with OA No. 111/1995, the Tribunal had specifically stated that in case, Shri Santosh Kumar, i.e., Respondent No.3 files a representation and order is passed in his favour, our order to initiate proceedings for regular selection shall not be given effect to. Therefore, once the representation of Shri Santosh Kumar, i.e., Respondent No.3



(2)

has been accepted, we are satisfied that no case for contempt is made out. Accordingly CP No.177/2002 is dismissed. However, the applicant is given liberty to challenge the said order of the respondents, if he is still aggrieved, in accordance with law, if so advised.


(Mrs. Meera Chhibber)
Member (J)


(M.P. Singh)
Member (A)

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